

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 14/TT/2022

Subject	:	Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for four number of assets under “Eastern Region Strengthening Scheme-V (ERSS-V)”.
Date of Hearing	:	1.8.2022
Coram	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P.K. Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Bihar State Power (Holding) Company Limited & 6 Others
Parties present	:	Shri S.S Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. The instant petition has been filed for truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for the following assets under “Eastern Region Strengthening Scheme-V (ERSS-V)” in Eastern Region:

Asset-I: LILO of 400 kV S/C Subhasgram-Jeerat transmission line and associated bays at Rajarhat, 01 no. 400/220 kV 500 MVA ICT (1st) and associated bays alongwith 04 nos 220 kV line bays at Rajarhat GIS

Asset-II: 02 nos 400 kV 80 MVAR Switchable Line Reactors (charged as Bus Reactors) alongwith associated bays at 400 kV Purnea Sub-station

Asset-III: 125 MVAR Bus Reactor (1st) and associated bay at Rajarhat GIS

Asset-IV: 125 MVAR Bus Reactor (2nd) and associated bay at Rajarhat GIS



- b. Assets-I, II, III and IV were put under commercial operation on 3.2.2019, 1.11.2018, 24.3.2019 and 31.3.2019 respectively.
 - c. Tariff for the 2014-19 tariff period for the instant assets was determined vide order dated 4.2.2021 in Petition No. 462/TT/2020. Other assets under the instant project are covered under Petition No. 212/TT/2020 and Diary No. 757 of 2020.
 - d. Reason for cost variation is that the IDC, Initial Spares and FERV disallowed vide order dated 4.2.2021 in Petition No. 462/TT/2020 have been reclaimed in the instant petition.
 - e. ACE has been claimed for the 2014-19 tariff period.
 - f. Capital cost claimed is within the FR apportioned approved cost.
 - g. Initial Spares claimed are within the ceiling limit.
 - h. Details of IDC sought vide order dated 4.2.2021 in Petition No. 462/TT/2020 have been submitted.
 - i. ACE claimed during the 2019-24 tariff period was within the cut-off date and is on account of balance and retention payments.
 - j. Reply to TV letter has been filed.
3. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

